

of Agriculture and Irrigation with the Chief Ministers of U.P. and Haryana and the Chief Executive Councillor, Delhi on the 23rd January, 1975. The Chief Ministers and Chief Executive Councillor agreed that these may be decided by the Union Minister of Agriculture and Irrigation and they would abide by his decision.

A critical review of the various aspects involved in the transfer of control of distributaries of these two canal systems after eliciting the views of the States/Administration has been initiated. Final decision would be possible after the completion of such a review.

12 hrs.

RE: QUESTION OF PRIVILEGE

PROF. MADHU DANDAVATE (Rajapur): Kindly allow me to make a submission. That is regarding the privilege issue against the Prime Minister. I have received a letter from the Prime Minister.

MR. SPEAKER: Why do you bring it everyday?

PROF. MADHU DANDAVATE: I should be permitted to make my submission on a procedural matter.

MR. SPEAKER: I had not accepted it as a privilege motion. If the Minister wants to make a statement independent of the motion, I do not mind. The Prime Minister has a prerogative to see and go far as this is concerned, it is clearly mentioned 'as in the past.' Every time do not go to the extent of hair-splitting.

(Interruption)

SHRI PILOO MODY (Godhra): Mr. Speaker, the privilege arises out of the explanation.

You have not given it your considered thought at all.

MR. SPEAKER: No privilege is involved.

SHRI PILOO MODY: Without thinking about it, you have said 'No.'

because the Prime Minister is involved. (Interruptions).

MR. SPEAKER: It was said 'as in the past'. Privilege does not arise. I do not allow it.

The Prime Minister has got the prerogative to see the statements. She has to coordinate and she is to have general supervision. What is wrong about it? It has been said 'as in the past'. The Prime Minister can explain it.

For your satisfaction, I have permitted her to explain. This is not a privilege at all. I do not treat it as a privilege.

I have said it clearly. The Prime Minister has got the prerogative and she said 'as in the past'. That circular itself says. Please do not put anything in the circular which is not there. I am not prepared to listen to this.

The Prime Minister can explain.

The Prime Minister, Minister of Atomic Energy, Minister of Electronics, Minister of Space, Minister of Planning and Minister of Science and Technology. (Shrimati Indira Gandhi): Sir, the question that was raised in the House was this. If you permit me, I would read out the sentence. This was the quotation of Mr. Madhu Dandavate.

"It is our information that a circular has gone that henceforth all the replies sent by the Ministers must be first sent to the Prime Minister".

It is to this that I gave a reply that no such circular has gone. The circular which was sent, as I have told the hon. Speaker and I think that Mr. Madhu Dandavate is also in the know, was to the effect that when statements are made by Ministers in the House, copies of those plus any notes which they may have for supplementaries on those statements should be sent to the Prime Minister's secretariat (Interruptions).

AN HON. MEMBER: After a statement, there are no supplementaries.

(Interruptions)

SHRIMATI INDIRA GANDHI: May not be. But this is our system. If queries arise, the Minister must be prepared with further facts (Interruptions) The hon. member is quite right in saying that the earlier circular also was sent by my Secretariat because I think it is the Prime Minister's business to know what important matters are going on in the House.

SHRI MADHU LIMAYE (Banka): Why did you deny it?

SHRIMATI INDIRA GANDHI: I denied that I had asked all replies to questions which are put during question hour should be submitted. I have not asked for this. What I had asked for was.... (Interruptions).

SHRI PILOO MODY: Why did you not admit on the last occasion that it was not for this, but it was for this, instead of splitting hairs?

SHRIMATI INDIRA GANDHI: When a specific question was asked whether I had asked for advance copies of questions and their replies, I said 'No' (Interruptions). But I certainly think that matters that come up in connection with call attention motions and so on are important, and here also I said that the final version should be sent to me, so that I know what Ministers are saying in the House. It may be necessary, to have followed up action. I think it is the Prime Minister's business to keep abreast of what is going on in the House.

PROF. MADHU DANDAVATE: She has contradicted what she has said in writing.

MR. SPEAKER: The Prime Minister's position is very clear. (Interruptions).

SHRI PILOO MODY: Why are you so afraid of submissions from this side?

MR. SPEAKER: I have not allowed the privilege motion. When I have not allowed anything, what is there to submit?

PROF. MADHU DANDAVATE: Let me put the record straight.

MR. SPEAKER: I am sorry. I am not going to allow anything.

PROF. MADHU DANDAVATE: When you have allowed the Prime Minister to make a statement, I must also be allowed to make my submission. She has contradicted what she has said in writing.

MR. SPEAKER: Shri Vajpayee raised the question. I had disallowed it. He said that he could explain it. But I had expressly said that he could do it, but I do not treat it as a privilege.

PROF. MADHU DANDAVATE: Since you have allowed the Prime Minister to make a statement, as a member of the House I have a right to put the record straight.

MR. SPEAKER: No, no There is nothing to put the record straight.

PROF. MADHU DANDAVATE: I have the right to put the record straight.

MR. SPEAKER: As a privilege, I cannot allow it. There is no question of putting the record straight.

I am not allowing anything. I am not calling any member.

श्री प्रदल बिहारी बाजपेयी (ग्वालियर)
 अध्यक्ष जी, आप ने प्रधान मंत्री को मुना ।
 आप हम को भी मुन लीजिये । हम कार्यवाही
 में कोई बाधा नहीं डालना चाहते बल्कि प्रधान
 मंत्री जी ने जो कुछ कहा हम उस के बारे
 में निवेदन करना चाहते हैं ।

MR. SPEAKER: I am not prepared to have any debate. I am not going to allow any debate on that. There is no question of privilege. The same thing, the identical, every day you want to bring the same matter.

After the Prime Minister's statement, nothing is going on record. There is no business before the House. This item is over. The second item is to be taken up. There cannot be any point of order now.

हर रोज एक ही मसला ले आते हैं, और फिर उसी मसले को दूर दिन ले आये, तो यह हुआस कैसे चलेगा ।

We will go on like that. I have made it very clear. I have disallowed that. When Mr. Vajpayee raised it again, the Prime Minister made a statement. That disposes of it. There is now no question before the House.

हर चीज को बड़ा बड़ा बनाने की कोशिश करते हैं । हर रोज वही बात, वही चीज ।

No points of order now. No question on that.

Why do you ask this question? I will ask you not to do it. There is no question of any discussion on the Prime Minister's statement; nor can there be any points of order now. It is all over. I am not allowing anybody. The Prime Minister has got the right to co-ordinate the business. What is wrong about it? She has that prerogative, I am not going to take it up again; I am not allowing any discussion Papers to be laid.

(Interruptions)

12.18 hrs.

PAPERS LAID ON THE TABLE

Notification under Water (Prevention and Control of Pollution) Act and copy of Bombay Land Requisition (Gujarat Amendment) Act.

THE MINISTER OF WORKS AND HOUSING AND PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMIAH): I beg to lay on the Table—

- (1) A copy of the Central Board for the Prevention and Control of Water Pollution

(Procedure of Transaction of Business) Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 3(E) in Gazette of India dated the 10th January, 1975, under subsection (3) of section 63 of the Water (Prevention and Control of Pollution) Act, 1974.

[Placed in Library. See No. LT-9551/75.]

- (2) A copy of the Bombay Land Requisition (Gujarat Amendment) Act, 1974 (Hindi and English versions) (President's Act No. 16 of 1974) published in Gazette of India dated the 31st December, 1974, under sub-section (3) of section 3 of the Gujarat State Legislature (Delegation of Powers) Act, 1974 [Placed in Library. See No. LT-9052/75.]

Notification under Gujarat Panchayats Act and statements, Annual Report and Audited Accounts of Indian Dairy Corporation, Baroda (Notifications under Essential Commodities Act and Food Corporations Act.

THE MINISTER OF STATE IN THE the MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI ANNASAHEB P. SHINDE): I beg to lay on the Table—

- (1) A copy of the Panchmahals District Local Board Pension Fund (Amendment) Rules, 1974, published in Notification No. KP/190/PRR/1067/6340/74/TH in Gujarat Government Gazette dated the 19th August, 1974, under sub-section (4) of section 323 of the Gujarat Panchayats Act, 1961, read with clause (c) (iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat, together with an explanatory note.